

sum assured by adopting due procedure.

Rule 34 of MCDR 1988 provides that every holder of prospecting licence or mining lease shall undertake the phased restoration, reclamation and rehabilitation of lands affected by prospecting or mining operations and shall complete this work before the conclusion of such operations and the abandonment of prospect or mine.

Rule 29A of Mineral Concession Rules, 1960 provides that the lessee shall not determine the lease or part thereof unless a final mine closure plan duly approved by the competent authority is implemented to the effect that protective, reclamation and rehabilitation work in accordance with the approved mine closure plan or with such modifications as approved by the competent authority have been carried out by the lessee.

#### **Registered/unregistered mines in the country**

†263. SHRI ASHK ALI TAK: Will the Minister of MINES be pleased to state:

(a) whether it is a fact that there are several registered mines operating in the country and if so, the State-wise details thereof;

(b) whether it is also a fact that in addition to the registered mines there are other mines also which are operating in the country and if so, the State-wise details thereof; and

(c) whether Government proposes to take any action against mines operating illegally in the States and if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) and (b) As per provisions of rule 45 of Mineral Conservation and Development Rules (MCDR), 1988, Indian Bureau of Mines, a sub-ordinate office of the Ministry of Mines, registers mines of MCDR minerals in the country. State-wise details of registered and unregistered working mines in the country as on 31.01.2015 are given below:

Sl. No.	State	Registered working mining leases	Unregistered working mining leases
1	2	3	4
1.	Andhra Pradesh	900	59
2.	Assam	4	0

1	2	3	4
3.	Bihar	8	0
4.	Chhattisgarh	150	0
5.	Goa	113	0
6.	Gujarat	557	0
7.	Haryana	2	0
8.	Himachal Pradesh	27	0
9.	Jammu and Kashmir	41	0
10.	Jharkhand	161	1
11.	Karnataka	196	0
12.	Kerala	58	0
13.	Madhya Pradesh	413	17
14.	Maharashtra	106	0
15.	Meghalaya	14	0
16.	Odisha	132	0
17.	Rajasthan	804	0
18.	Tamil Nadu	640	0
19.	Telangana	264	11
20.	Uttar Pradesh	25	0
21.	Uttarakhand	73	0
22.	West Bengal	22	0
GRAND TOTAL		4710	88

*Source:* Indian Bureau of Mines

(c) The 88 mining leases working without registration has been suspended by the Indian Bureau of Mines and recommended to the concerned State Government for termination.